

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.123- CP 100 of 2018
With
ITEM No. 124- IA 99 of 2019
ITEM No. 125- IA 165 of 2019
ITEM No. 126- IA 572 of 2019
ITEM No. 127- IA 573 of 2019
ITEM No. 128- IA 161 of 2020
ITEM No. 129- Comp. App/8(AHM) 2024

Proceedings under Section 241-242 of Co. Act, 2013

IN THE MATTER OF:

Kailashchandra Ramgopal Lohiya
V/s
Suvas Reality Pvt Ltd & Ors

.....Applicant

.....Respondent

Order delivered on: 16/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Vishal Raval, Advocate
For the Respondent : Mr. Arjun Sheth, Advocate a/w.
: Mr. Rajiv Chawla, Advocate (for R- Nos. 2-8 and 10-13)

ORDER

Comp. App/8(AHM) 2024

On the last date of hearing on 08.04.2024, Learned Counsel for the respondent, Mr. Arjun Sheth, appeared and waived the notice qua the respondent Nos. 2 to 8 and 10 to 13. However, no reply has been filed by the appearing respondents. Learned Counsel for the respondent again seeks one more opportunity to file a reply. Let the same be filed, within a period of four weeks, from the date of this order. Thereafter, rejoinder, if any.

Re-list all the matter on 25.07.2024.

IA 99 of 2019, IA 165 of 2019, IA 572 of 2019, IA 573 of 2019, IA 161 of 2020

Let pleadings, if any, left in any matter be completed, if not closed by any previous order. Be completed, within a period of four weeks, from the date of this order.

Re-list all the matters on 25.07.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)